The Nagaland Deputy Speakers' Salaries and Allowances (Amendment) Act, 1969

Act 12 of 1969

Keyword(s):
Deputy Speaker, Salary, Allowance, Daily Allowance

Amendments appended: 11 of 1974, 11 of 1999
THE NAGALAND DEPUTY SPEAKER’S SALARY AND ALLOWANCES (AMENDMENT) ACT, 1969

NAGALAND ACT NO. 12 OF 1969

(Received the assent of the Governor on 1st September, 1969 and published in the Nagaland Gazette, Extraordinary dated 1st September, 1969)

An Act

to amend the Deputy Speaker’s Salaries and Allowances Act, 1964.

Preamble.
It is expedient to amend the Nagaland Deputy Speaker’s Salary and Allowances Act, 1964 (Nagaland Act No. 7 of 1964), hereinafter Principal Act, in the manner hereinafter appearing.

It is hereby enacted in the Twentieth year of the Republic of India as follows:—

1. Short title and commencement.

(1) This Act may be called the Nagaland Deputy Speaker’s Salary and Allowances (Amendment) Act, 1969.

(2) It shall come into force with effect from 1st September, 1969.

2. Amendment of Section 4 and of Nagaland Act. No. 7 of 1964.

(1) In Sub-section (2) of section 4 of the Principal Act, for the words “rupees two hundred per mensem” the words “rupees two hundred and fifty per mensem” shall be substituted.

(2) In Section 9 of the Principal Act, for the words “rupees one hundred and fifty per mensem” the words “rupees two hundred and fifty per mensem” shall be substituted.
THE NAGALAND DEPUTY SPEAKER'S
SALARIES AND ALLOWANCES (AMENDMENT)
ACT, 1974

NAGALAND ACT NO. 11 OF 1974

(Received the assent of the Governor on the 19th November, 1974
and published in the Nagaland Gazette Extraordinary dated
30th November, 1974)

An

Act

to amend 7 of 1964 the Nagaland Deputy Speaker's Salary and

It is hereby enacted in the twenty-fifth year of the Republic of
India, as follows:—

1. Short title and commencement.

(1) This Act may be called the Nagaland Deputy Speaker's Salary
and Allowances (Amendment) Act, 1974.

(2) It shall be deemed to have come into force with effect from
the 28th March, 1974.

2. Amendment of Section 2 of Nagaland Act 7 of 1964.

Section 2 of the Nagaland Deputy Speaker's Salary and Allowances
Act, 1964, shall be substituted as follows, namely:—

"Salary of Deputy Speaker :—2, There shall be paid to the Deputy
Speaker of the Nagaland Legislative Assembly a salary of rupees
eight hundred per mensum."
The Nagaland Deputy Speaker's salaries and allowances (Amendment) Act, 1999 (Act No. 11 of 1999)

[Received the assent of the Governor of Nagaland on 16th July 1999 and published in the Nagaland Gazette Extra-ordinary dated 22nd Sept. 1999.]

An Act further to amend the Nagaland Deputy Speaker’s salaries and allowances act 1964.

Whereas it is expected to amend the Nagaland Deputy Speaker’s salaries and allowances act, 1964 (Nagaland Act No. 7 of 1964 in the manner here under appearing:

If is hereby enacted in the fiftieth years of the Republic of India as follows:

1. SHORT TITLE AND COMMENCEMENT

(i) This act may called the NAGALAND DEPUTY SPEAKER’S SALARY AND ALLOWANCES (AMENDMENT) ACT, 1999.

(ii) It shall come into force on such date as the State Government may by notification in official gazette appoint.

2. AMENDMENT OF SECTION 2

Section 2 of the Nagaland Deputy Speaker’s salaries and allowances act 1964 (Nagaland Act No. 7 of 1964), shall be substituted by the following as hereunder:

(2) There shall be paid to the Deputy Speaker of the Nagaland Legislative Assembly a salary of rupees eight thousand five hundred per mensen.
3. AMENDMENT OF SECTION 4

Sub-section (2) of section 4 of the Nagaland Deputy Speaker's salaries and allowances act 1964 (Nagaland act of No. 7 of 1964) shall be deleted.

4. AMENDMENT OF SECTION 9

Section 9 of the Principal Act shall be substituted by the following as hereunder:

The Deputy Speaker shall be entitled to an entertainment allowance of rupees two thousand five hundred per mensum.

* * *

The Nagaland Legislative Assembly Member's salaries, allowances and Pension (Amendment) Act, 1999
(Act No. 12 of 1999).

[Received the assent of the Governor of Nagaland on 16th July 1999 and published in the Nagaland Gazette Extra-ordinary dated 22nd Sept 1999.]

An Act further to amend the Nagaland Legislative Assembly Members salaries, allowances and pension act 1964.

Whereas it is expedient to amend the Nagaland Legislative Assembly member's salaries, allowance and pension act, 1964 (Nagaland act No. 6 of 1964) in the manner hereunder appending.

It is hereby enacted in the Fiftieth year of the Republic of India as follows:

1. SHORT TITLE AND COMMENCEMENT

(i) This act shall be called the Nagaland.